

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).20039/2014

(Arising out of impugned final judgment and order dated 25-10-2013 in WA No. 1819/2006 passed by the High Court of Kerala at Ernakulam)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SR. FLAVIA, PRINCIPAL, STELLA MARIS COLLEGE
FOR WOMEN & ORS.

Respondent(s)

Date : 20-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HEMANT GUPTAFor Petitioner(s) Ms. Binu Tamta, Adv.
Ms. Sunita Rani Singh, Adv.
Mr. B. Krishna Prasad, AORFor Respondent(s) Mr. Manu Krishnan, Adv.
Mr. Alim Anvar, Adv.
Mr. Sajith. P, AORUPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the Union of India states that a batch of matters is pending before this Court involving the same issue; the lead Civil Appeal being Civil Appeal No 6451 of 2019.

Leave granted.

Tag with Civil Appeal No 6451 of 2019.

(SANJAY KUMAR-I)
AR-CUM-PS(SAROJ KUMARI GAUR)
COURT MASTER